

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 113

IA(I.B.C)/872(CH)2024  
And  
CP (IB) No. 200/Chd/Pb/2023

**IN THE MATTER OF:**  
**Punjab National Bank**

...

**Petitioner**

**Versus**

**Balkrishan Saggi**

...

**Respondent**

**Under Section: 95(1), 99, IBC 2016**

**Order delivered on 02.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Arpit Chawla, Advocate

**For the LR of** : Mr. Sushant Kareer, Advocate  
**Personal Guarantor**

**For the RP** : Mr. Arora Vishwas Kumar, Advocate

**ORDER**

**IA(I.B.C)/872(CH)2024**

This application has been filed to place on record the report of RP under Section 99. The same is taken on record subject to just exceptions. ***Thus, IA (I.B.C)/872(CH)2024 is disposed of*** with a direction to tag the same with the main petition for the reference purpose.

**CP (IB) No. 200/Chd/Pb/2023**

It is stated by Mr. Sushant Kareer, appearing on behalf of the LRs of Personal Guarantor that Mr. Balkrishan Saggi, that the respondent-personal guarantor has already been expired on 30.09.2023, therefore, Ld. counsel

April 2, 2024  
Mamta

appearing on behalf of the LR's of the Personal Guarantor is directed to file death certificate of the respondent-personal guarantor within one week.

Let this matter be listed on 07.05.2024.

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**